

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**TP No. 46/NCLT/AHM/2017 (New)
High Court of Gujarat CP No. 489/2016 c.w. CA 461/2016 (Old)**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.07.2017**

Name of the Company: Micro Chemtech Pvt Ltd.

Section of the Companies Act: Sections 391-394 of the Companies Act, 1956;
230-232 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	PRATIK THAKKAR	Advocate	Petitioner	P. Thakkar
2.				

ORDER

Learned Advocate Mr. Pratik Thakkar present for Petitioner.

Regional director filed representation stating that company may be directed to furnish information to him so as to enable him to file representation.

Petitioner is directed to furnish the required information to Regional director within two weeks.

Regional Director shall file reply within two weeks thereafter.

Representation of Official Liquidator received.

No other representation received from other statutory authorities.

For hearing list the matter on 22.08.2017.

20/7/17
**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 20th day of July, 2017.